

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Un-numbered Company Appeal (AT) (Insolvency) No. ___/2018
(F.No.10/09/2018/NCLAT/UR/845

In the matter of:

Raphael Engineering Pvt. Ltd. Appellant

Versus

Mr. Rajendra K. Bhuta & Ors. Respondents

Appearance: Shri A.C. Philip, Advocate for the Appellant.

28.09.2018

Heard the learned Lawyer appearing for the Appellant and perused the Office note.

2. Learned Lawyer appearing for the Appellant submitted that so far defect Nos.11 to 13 are concerned, he has removed the defects and deposited the required court fee. He further submitted that by filing the certified copy, he has also removed defect No.14, which relates to certify copy of the impugned order.

3. In the light of the submissions raised on behalf of the learned Counsel, when I gone through the Office note, I find that the Appellant has already filed the certified copy of the impugned order and deposited the court fee as per the report of the Office. Since the defects have been removed, hence, let the case be listed before the Hon'ble Bench.

4. As prayed by the learned Lawyer appearing for the Appellant, list the case before the Hon'ble Bench under the heading for admission on 05.10.2018.

(Abni Ranjan Kumar Sinha)
Registrar

Dictated and corrected by me.

(Abni Ranjan Kumar Sinha)
Registrar